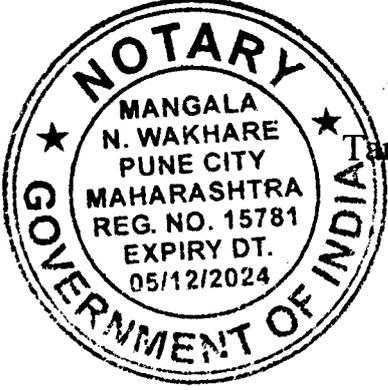


BEFORE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE

Original Application No. 56/2020 (WZ)



Tanaji Gambhire

Applicant

Vs.

The Chief Secretary,

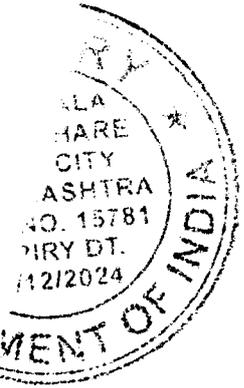
Gov. of Maharashtra & Ors.

Respondents

Additional-Affidavit on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 5 & 6 in compliance of Order dated 19/4/2023

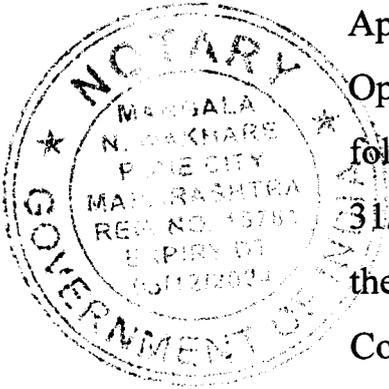
I, Manchak Jadhav, age - 53 years, Occupation – Service, the Sub – Regional Officer of Maharashtra Pollution Control Board at Pimpri Chinchwad i.e. the Respondent No. 5 & 6, having my office at 2nd floor, Jog Centre, Wakdewadi, Pune, do hereby state on solemn affirmation as under:-

- 1) I say and submit that Hon'ble NGT vide Order dated 19/4/2023 directed to clarify as to whether there are any gaps with respect to granting the Consent to Operate relating to domestic effluent or are the gaps to be seen in the dates when they were applied for and granted and what is the significance of area with respect to which the Consents to Operate have been granted.



2) I say and submit that Respondent No. 17-M/s.River Residency Developers-Project Proponent have applied for Part Consent to Operate on 20/6/2013 and MPC Board has granted Part Consent to Operate to Respondent No. 17 on 25/11/2013 for TPA – 2,31,000 Sq Mtr & BUA 75,270.21 Sq Mtrs with the condition that daily quantity of sewage effluent from the said project shall not exceed 285.65 M³. The said consent was valid upto 31/01/2015. A copy of the Consent to Operate (Part) dated 25/11/2013 is attached and annexed herewith as an **Annexure-I**.

3) I say and submit that thereafter Respondent No. 17-Project Proponent(PP) have applied for renewal of Part Consent to operate with additional Built – Up Area i.e. for TPA – 2,31,000.0 m² & Part Built-Up Area 79,847.36 m² and with a condition of permitted quantity of discharge of Domestic Effluent 542.0 CMD on 8/4/2015 (the date on which MPC Board has received Application Fees). The MPC Board granted the said Consent to Operate (Part) on 6/11/2015 to Respondent No.17-PP after following due procedures and same was valid for a period upto 31/1/2017. I say and submit that there was a delay of 67 days on the part of Respondent No. 17 for applying for renewal of Part Consent to operate with additional Built-UP Area. A copy of the Consent to Operate (Part) dated 6/11/2015 is attached and annexed herewith as an **Annexure – II**.



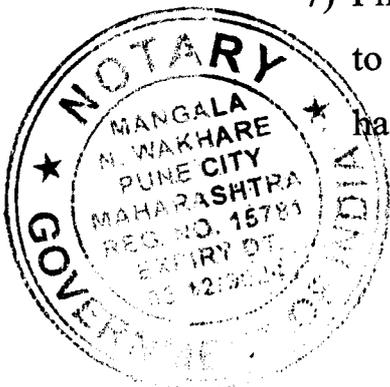
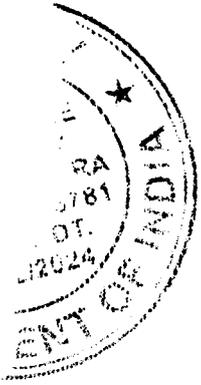
4) I say and submit that thereafter on 18/2/2017 i.e. with delay of 17 days, the Respondent No. 17-PP has applied for renewal of Part Consent to Operate with additional Built-Up Area i.e. for TPA –

2,31,000 Sq. M. and completed construction of BUA of 1,94,583.38 Sq Mtr (FSI + non-FSI) out of Total BUA of 2,39,049.92 Sq Mtr (FSI + non-FSI) including utilities and services as per occupancy certificate issued by local body with condition of permitted quantity of discharge of Domestic Effluent of 920 CMD. I say and submit that MPC Board after taking due actions, granted Consent to Operate (2nd Part) on 2/8/2018, which was valid upto 31/1/2020. A copy of the Consent to Operate dated 2/8/2018 is attached and annexed herewith as an **Annexure – III.**

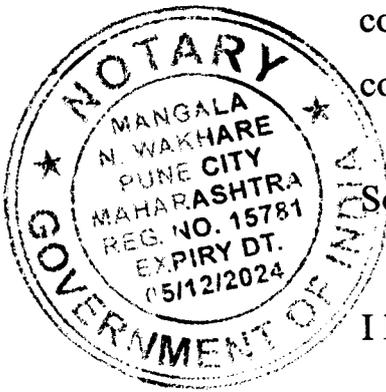
5) I say and submit that MPC Board has granted Consent to Establish (revalidation of remaining part & expansion) for Residential project under Red Category on 14/8/2018 for remaining construction BUA of 48680.41 Sq Mtr [243263.79 – 194583.38 (C to O)] with condition of permitted quantity of discharge of domestic effluent of 549 CMD and same is in balance in current stage. A copy of the revalidation of Consent to Establish dated 14/8/2018 is attached and annexed herewith as an **Annexure – IV.**

6) I say and submit that there was Total delay of 84 days on the part Respondent No. 17 for applying renewal of Consent to Operate to MPC Board.

7) I humbly submit that the Gap in Domestic Effluent with respect to grant of Consent to Operate cannot be defined as the project has applied for consent to operate as the project was completing



in phase wise manner. Accordingly, the Board has granted consent with conditions of water consumption and domestic effluent generation in phases only. Domestic effluent generation during Phase-I, Phase-II and Phase-III was 920 M³. PP has provided capacity of sewage Treatment Plat 700CMD and 300 CMD to treat the 920M³ domestic effluent and PP has also provided OWC for the treatment of solid waste generated. The renewal of Consent to Operate was granted to Respondent No. 17 on 2/8/2018 which was valid up to 31/1/2020. Respondent No. 17 has not yet applied for further renewal of the Consent to the MPC Board and hence, MPC Board has issued Show Cause Notice vide letter dated 12/7/2023 to PP for operating without valid consent. A copy of the SCN dated 12/7/2023 is attached and annexed herewith as an **Annexure – V**. At present the construction activities of the aforesaid project is not fully completed.



Solemnly affirmed on this 13th day of July, 2023 at Pune.

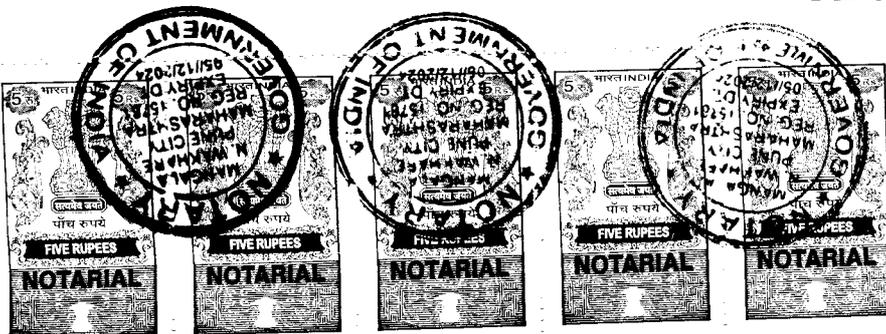
I know the affiant.

For and on behalf of Maharashtra
Pollution Control Board i.e.
Respondent No. 5 & 6

ADVOCATE


(Manojkumar Jadhav)
Sub-Regional Officer,
MPCB, Pimpri Chinchwad

BEFORE ME



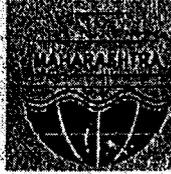

MANGALA N. WAKHARE
ADVOCATE & NOTARY
GOVERNMENT OF INDIA

13 JUL 2023

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 24020781 / 24010437

Fax : 24024068 / 24044532

Email : mpcb@vsnl.netKalpataru Point, 2nd, 3rd & 4th Floor,

Opp. Cineplanet, Near Sion Circle,

Sion (E), Mumbai-400022.

Visit At : <http://mpcb.gov.in>

Infrastructure Project/Orange/LSI

Consent No. MPCB/RO (HQ)/Pune/CO/CC/9695

Date 25 / 11 / 2013

Consent to Operate Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008

CONSENT is hereby granted to,

M/s. River Residency

Gat No.90, Near Mercedes Benz Factory,

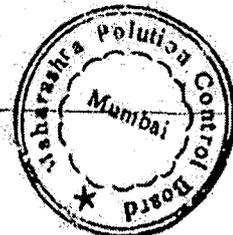
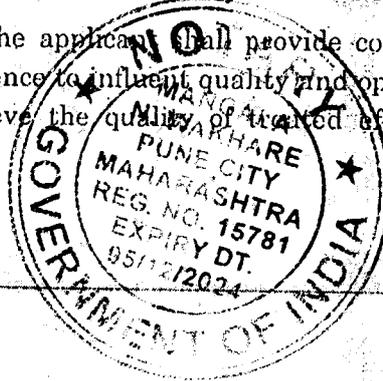
Vill-Chikali, Taluka Haveli, Dist-Pune,

Located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to:- 31/01/2015.
2. The Consent to operate is valid For Residential Project developed by M/s. River Residency Gat No.90, Near Mercedes Benz Factory, Vill-Chikali, Taluka Haveli, Dist-Pune on total plot area of 2,31,000 Sq.mtrs and part operate granted for builtup area 75,270.21 sq. mtrs out of 2,39,049.92 sq.mtrs including utilities for development of Residential Project & Services as per Construction commencement Certificate issued by local body.
3. **CONDITIONS UNDER WATER ACT:**

- (i) The daily quantity of sewage effluent from the factory shall not exceed:- **285.65 M³**.
- (ii) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

SRO Pimpri Chichwad/IO/L/56285000



4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under.

The daily water consumption for the following categories is as under:

(i) Domestic	578.68 CMD
(ii) Water gets Polluted & Pollutants are Biodegradable	0.00 CMD
(iii) Water gets Polluted, Pollutants are not Biodegradable & Toxic	0.00 CMD
(iii) Industrial Cooling, spraying	0.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. **CONDITIONS UNDER AIR (Prevention & Control of Pollution) ACT, 1981:**

(i) The Applicant may install 2-nos. of diesel generating sets (DG Sets), of capacity (160 + 320) KVA and shall be equipped with comprehensive control system as is warranted with reference to generations of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

6. **Standards for Emissions of Air Pollutants:**

(i) SPM/TPM	Not to exceed	150 mg/Nm ³
(ii) SO ₂ (DG Set)	Not to exceed	25 Kg/day

(ii) The following measures shall be taken:

- Adequate mitigation measures shall be taken to control emissions of SO₂, Nox, SPM, and RSPM.
- Applicant shall achieve following Ambient Air Quality standards.

1.	SPM Not to Exceed (Annual Average)	140	µg/ m ³
	Not to Exceed (24 hours)	200	µg/ m ³
2.	SO ₂ Not to Exceed (Annual Average)	60	µg/ m ³
	Not to Exceed (24 hours)	80	µg/ m ³
3.	Nox Not to Exceed (Annual Average)	60	µg/ m ³
	Not to Exceed (24 hours)	80	µg/ m ³
4.	RSPM Not to Exceed (Annual Average)	60	µg/ m ³
	Not to Exceed (24 hours)	100	µg/ m ³

(iii) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity
1.	Diesel/ HSD	205.0 Ltrs/Hr

(iv) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
1.	D. G. Set (160 KVA + 320KVA)	4.0 Mtrs



INDIA

1	pH	Not to exceed	6.5 to 9.0
2	Suspended Solids	Not to exceed	100 mg/l.
3	BOD 3 Days 27 degree C	Not to exceed	100 mg/l.
4	Fecal Coliform	Not to exceed	500/100/1 mg/l.

(iii) **Sewage Effluent Disposal:** The treated domestic effluent shall be 60% recycled and reused for flushing, fire fighting & gardening and remaining shall be discharged to Municipal sewer. In no case, effluent shall find its way to any water body directly/indirectly at any time.

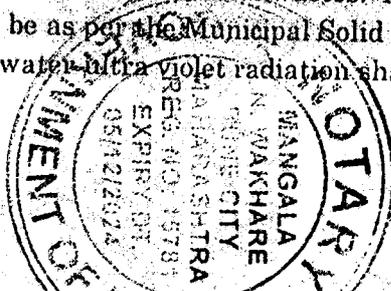
Project proponent shall operate STP for five years from the date of obtaining Occupation Certificate.

(iv) **Non-Hazardous Solid Wastes:**

Sr.No	Type of Segregated solid waste	Quantity (Kg/Day)	Treatment	Disposal
1.	Bio Degradable waste	1380.0	Composting	Use as Manure
2.	STP Sludge	200.0		
2.	Non Bio-degradable waste	600.0	Disposed through authorized vender	

Other Conditions: -

- All activities shall be in resonance with the provisions of Indian Forest Act, 1927 (16 of 1927), Forest (Conservation) Act, 1980 (69 of 1980) and Wildlife (Protection) Act, 1972 (53 of 1972), and special notification published for area wherever applicable and all the Environmental Statutes and Instruments.
- Extraction of Groundwater for the project shall require prior permission of the State Ground Water Authority or other relevant authorities, as applicable.
- Near the activities that are related to water (like activity of water parks, water sports) and/or in the vicinity of lake, Dissolved Oxygen shall not be less than 5 mg/liter.
- In order to ensure that the water from this project do not enter into outside environment, the nallas crossing the township/complex premises, shall be lined, covered and made water tight by the applicant within the premises with intermittent inspection of chambers following good engineering practices as per the regulations of local body.
- The Applicant shall draw plans for the segregation of solid wastes into biodegradable and non-biodegradable components. The biodegradable material shall be recycled through scientific in-house composting (i.e vermi-composting facility within premises) with the approval of local body. The proper demarked area shall be identified for collection & storage of MSW properly which, shall be finally disposed off at approved Municipal Solid Waste landfill site of local body environmentally acceptable location and method. It is clarified that the term solid waste includes domestic, commercial, and garden wastes, but does not include hazardous and bio-medical wastes. The activities of bio-composting and engineered landfill shall be as per the Municipal Solid Waste (M&H) Rules, 2000.
- For disinfections of waste water ultra violet radiation shall be used in place of chlorination



(v) Conditions for D.G. Set

1. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
2. Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
3. The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
4. Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
5. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
6. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
7. D.G. Set shall be operated only in case of power failure.
8. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.

(vi) Other Condition

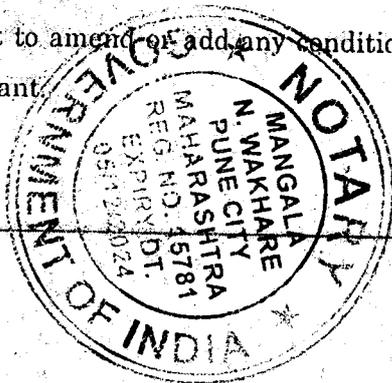
- a) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- b) Water spraying shall be done on ground to avoid fugitive emissions.
- c) Construction material shall be carried in enclosed vehicles during construction activities.

7. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDARY MOVEMENT) RULES, 2008:

- (i) The Industry shall handle hazardous wastes as specified below:
Applicant shall not generate any type of Hazardous Waste.

8. This Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the Applicant.

SRO Pimpri Chichwad/1/O/L/56285000



9. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent
10. The applicant shall separately apply for Environment Clearance & Consent to Establish for additional construction area. No further effective steps shall be taken for additional construction area.
11. The applicant shall comply with the conditions stipulated in Environment Clearance granted by GOM, vide no: SEAC 2011/CR.620/TC.2 date 7th October 2011.
12. This is issued pursuant to the decision of Consent Committee of the Board in its meeting held on 1st November 2013.
13. The applicant shall submit Bank Guarantee of Rs. 5.0 Lakhs towards the compliance of consent condition at Regional Office, MPCB, Pune within 15 days. BG shall be valid for period upto 31st May 2016.
14. The applicant shall submit the affidavit within 15 days in the prescribed format regarding the part of the built-up area /building for which application for consent to 1st operate is made and that the same is included in the Environment Clearance accorded.
15. The Capital investment of the project is Rs. 142.87 Cr.

This is issued as per office note approved by the Member Secretary of the Board dated 11/11/2013



(Dr. Y. B. Sontakke)
Regional Officer (H.Q.)

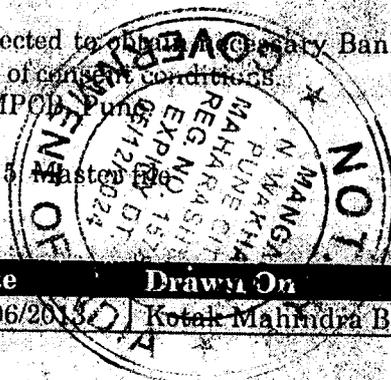
To,
M/s. River Residency
Gat No.90, Near Mercedes Benz Factory,
Vill-Chikali, Taluka Haveli, Dist-Pune.

Copy to:

1. Regional Officer, MPCB, Pune - He is directed to obtain necessary Bank Guarantee from the applicant and ensure compliance of consent conditions.
2. Sub Regional officer Pimpri Chinchwad, MPCB, Pune.
3. Chief Accounts Officer, Mumbai, MPCB,
4. Cess Branch, MPCB, Mumbai.

Received Consent fee of

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On
1	285740.0	268236	19/06/2013	Kotak Mahindra Bank Ltd



MAHARASHTRA POLLUTION CONTROL BOARD

Phone :- 24010437/24020781/24014701

Fax :- 24044532 / 24023516

Email :- enquiry@mpcb.gov.in

Visit At:- <http://mpcb.gov.in>

Kalpataru Point, 3rd & 4th floor, Sion-
Matunga Scheme Road No. 8, Opp.
Cine Planet Cinema, Near Sion Circle,
Sion (E), Mumbai - 400 022

Infrastructure Project /Orange/L.S.I**Consent order No: Format I.0/BO/ROHQ/CO/PN-25720-15/CC-14150**Date: ~~11/01/2015~~

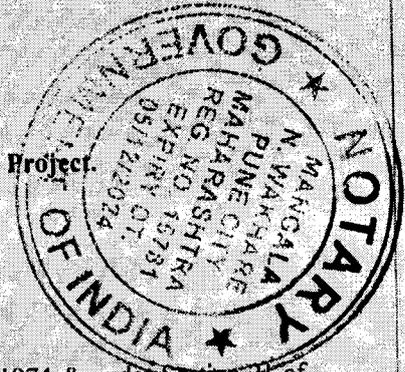
06/11/2015

To,

M/s. River Residency,

Gat No.90, Near Mercedes Benz Factory,

Vill-Chikali, Taluka Haveli, Dist-Pune.

Sub : Consent to Operate (Part) in Orange category for Residential Project.**Ref : Minutes of Consent Committee meeting held on 15/09/2015****Your application:-CR1504000388 Date: 07/04/2015****For: Consent to Operate part.**

Under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Municipal Solid Waste (Management & Handling) Rule 2000 and E-Waste (Management & Handling Rule 2011 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to Operate (part) is granted for a period upto:- **31/01/2017**.
- The Capital investment of the Project is **Rs. 142.87 Crs.** (As per CA certificate).
- The Consent to operate (Part) is valid for Residential Project develops by **M/s. River Residency** named as at Gat No.90, Near Mercedes Benz Factory on total plot area of **2,31,000.0 m²** and part operate builtup area **79,847.36 m²** out of total construction area of **2,39,049.92m²**. As per construction commencement certificate issued by local body.
- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge	Standards to be achieved	Disposal
1.	Trade effluent	Nil	NA	NA
2.	Domestic effluent	542.0 CMD	As per Schedule - I	60% shall be reused & recycled and remaining shall be discharged in municipal sewer.

- Conditions under Air (P&CP) Act, 1981 for air emissions:

Sr. No.	Description of stack / source	Number of Stack	Standards to be achieved
1.	DG sets (160+100 x2 +320 x2 KVA)	5	As per Schedule - II

M/s. River Residency, SRO Pimpri Chinchwad-I, O/L 56285000

6. Conditions under Municipal Solid Waste (Management and Handling) Rule, 2000

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
1.	Biodegradable Waste	1380.0	Kg/Day	OWC	Used as manure
2.	Non Biodegradable Waste	600.0	Kg/Day	Segregation	By sale

7. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
8. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
9. The applicant shall comply with the conditions stipulated in Environment Clearance granted by GOM, vide no: SEAC 2011/CR.620/TC.2 date 7th October 2011.
10. Project proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of Environment clearance/CRZ and Consent to Establish.
11. The applicant shall submit the affidavit within 15 days in the prescribed format regarding the part of the built-up area /building for which application for consent to 1st operate is made and that the same is included in the Environment Clearance accorded.
12. This consent is issued as per part completion certificate of the Project issued by your Architect Vikas Achalkar on 19/10/2015.

For and on behalf of the
Maharashtra Pollution Control Board



P. Anbalagan
Member Secretary

Received Consent fee of -

Sr. No.	Amount (Rs.)	DD. No.	Date	Drawn On
1	286000.0	438220	04/04/2015	Kotak Mahindra Bank
2	206500.0	121965	06/04/2015	Kotak Mahindra Bank

Copy to:

1. Regional Officer, MPCB, Pune. And Sub-Regional Officer, Pune-II, they are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updation purposes.



M/s. River Residency, SRC, Amply, Chinchwad, L.O./56285000

Schedule-I

Terms & conditions for compliance of Water Pollution Control:

1) A| As per your consent application, you have provided the sewage treatment system with the design capacity of 700.0 CMD.

B| The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards/ prescribed under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

1	Suspended Solids	Not to exceed	50 mg/l.
2	BOD 3 Days 27 degree C	Not to exceed	30 mg/l.
3	COD	Not to exceed	100 mg/l.

C| The treated domestic effluent shall be 60% recycled and reused for flushing, fire fighting and cooling of Air conditioners etc. The remaining shall be discharged into Municipal sewer/ utilized on land for gardening after conforming to above standards. The firm shall affix the separate meter for ensurance of 60% recycling of treated sewage and keep the records of the same. In no case effluent shall find its way to any water body directly /indirectly at any time.

2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of water, works for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

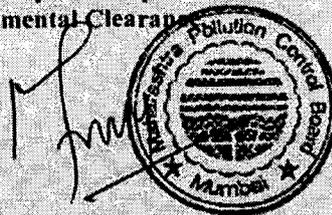
3) The firm shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

4) In case, the water consumption of the project is not covered under the water consumption of local body, in that situation, the project proponent shall submit the CESS Returns in the prescribed format given under the provision of Water (Prevention & Control of Pollution) Cess Act, 1977 and Rules made thereunder for various category of water consumption.

In case the water consumption is duly assessed under the quantity of water consumption of local body, the project proponent shall submit certificate to that effect from the concern local body with the request not to assess CESS on their water consumption, being already assessed on the water consumption of local body.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	880.0

5) The firm shall provide Specific Water Pollution control system as per the conditions of EPA Act, 1986 and rule made there under from time to time/ Environmental Clearance



Schedule-II

Terms & conditions for compliance of Air & Noise Pollution Control:

1. As per your application, you have erected following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	Height in Mtrs. (Above roof top)	Type of Fuel	Quantity
1.	DG sets (100 x2 +160+320 x3 KVA)	4.0	HSD/ Diesel	94 Lit/Hr.

* D.G. Set shall be operate only in case of power failure.

2. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150.00 mg/Nm ³ .
--------------------	---------------	-----------------------------

3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary)

Ambient noise levels should conform to prescribed standards both during day and night. The ambient air and noise quality should be closely monitored during construction phase.



Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Operate (Part)	Rs. 10 lakhs	15 days	Rs. 10 lakhs for ensuring the compliance consent conditions	31/01/2017	31/05/2017

[Handwritten Signature]



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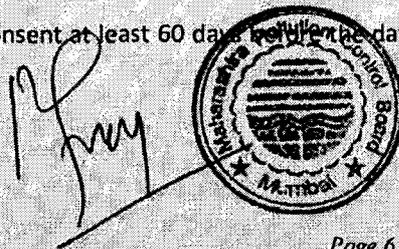
Schedule-IV

General Conditions:

- 1) The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Municipal Solid Waste (Management & Handling) Rule 2000 and E-Waste (Management & Handling) Rule 2011.
- 3) Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4) The applicant shall install a separate meter showing the consumption of energy for operation of sewage treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 5) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 6) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - e) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - f) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - g) D.G. Set shall be operated only in case of power failure.
 - h) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - i) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 7) Solid Waste – The applicant shall provide onsite municipal solid waste processing system & shall comply with Municipal Solid Waste (Management & Handling) Rule 2000 & E-Waste (M & H) Rule 2011.
- 8) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 9) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 10) The treated sewage shall be disinfected using suitable disinfection method.
- 11) The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 12) The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.



M/s. River Remediation Services Pvt. Ltd. Mangalore, Karnataka. No. 56285000



MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781
/4037124/4035273
Fax : 24044532/4024068 /4023516
Email : rohq@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kaipataru Point, 3rd & 4th floor, Sion- Matunga
Scheme Road No. 8, Opp. Cine Planet Cinema, Near
Sion Circle, Sion (E),
Mumbai - 400022

Infrastructure /LSI

Consent order No: Format I.0/BO/RO-HQ/CC-(1808000103

To,
M/s. River Residency,
Gat no. 90, Near Mercedes Benz Factory,
Vill-Chikhali, Taluka-Haveli,
Dist-Pune.

Subject: Consent to Operate (2nd part) and renewal of consent to operate (1st part)
for Residential Building Project in Red Category.

Ref :

1. Consent to Establish obtained vide no. MPCBHQ/ROHQ/Pune/SECC/58 dated 03.12.2011.
2. Environmental Clearance obtained vide no. SEAC-2011/CR.620/TC.2 dated 07.10.2011.
3. Consent to Operate (1st part) obtained vide no. Format I.0/ BO/ROHQ/CO/PN-25720-15/CC-14150 dated 06.11.2015 valid upto 31.1.2017.
4. Minutes of Consent Committee meeting held on 22/03/2017 & 12.2.2018

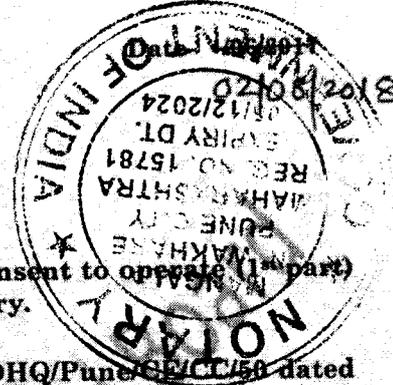
Your application MPCB-CONSENT-0000012452 Dated: 28.8.2016 and MPCB-CONSENT-0000021277 dated: 14.2.2017

For: Consent to Operate (2nd part) and renewal of consent to operate (1st part) resp. for Residential Building project under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Control of Pollution) Act, 1981, Authorization under Rule 5 of the Hazardous and Other Wastes (M & TM) Rules, 2016 and Municipal Solid Waste (Management & Handling)Rule, 2000 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to operate (part) is granted for a period up to 31.1.2020.
2. The capital investment of the (2nd part) project is Rs. 60.79 Crs. and that of 1st part is Rs. 142 crs. (As per C.A. Certificate submitted by project proponent, whereas total CI of the whole project is Rs. 349.12 crs. as per C to E)
3. The Consent to Operate (part) is valid for Residential Building Project developed by M/s. River Residency, at Gat no. 90, Near Mercedes Benz Factory, Vill-Chikhali, Tal-Haveli, Dist-Pune on total plot area of 2,31,000 sq.m. and construction completed built up area of 1,94,583.38 Sq.Mtrs (FSI+ non-FSI) out of total BUA of 2,39,049.92 sq.m.(FSI+Non-FSI) including utilities and services as per occupancy certificate issued by local body.

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	920	As per Schedule -I	60% should be reused & recycled and remaining should be discharged in



				municipal sewer
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5. Conditions under Air (P & CP) Act, 1981 for air emissions:

Sr. No.	Description of stack/ source	Capacity	Number Of Stack	Standards to be achieved
1	DG Set	160, 2x100, 2x320, 180 KVA	6	As Per Schedule -II

6. Conditions under Solid Waste Management Rules, 2016:

Sr. no.	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Bio-degradable	2178.56 Kg/Day	OWC	Used as Manure
2	Non-biodegradable	600 Kg/Day	--	Segregate and Hand over to Local Body for recycling
3	STP Sludge	Kg/Day	--	Used as Manure

7. Conditions under Hazardous and Other Wastes (M & TM) Rules, 2016 for treatment and disposal of hazardous waste: NIL.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same should be binding on the industry.

9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.

10. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.

11. Project Proponent shall comply with the conditions stipulated in Environmental Clearance granted by GoM vide SEAC-2011/CR.64/TC2 dated 7.10.2011.

12. This consent is issued as per Architect certificate of Ar. Vikas Achalkar dated 17.10.2016 regarding part completion of the project having completed Built-up area 194583.38 sq.m. out of 2,39,049.92 sq.m.

13. PP shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of EC and C to O.

14. In case the project is not completed within validity period of EC and/ or C to E, PP shall not carry out construction work without revalidation of EC and/or C to E.

For and on behalf of the
Maharashtra Pollution Control Board

(Dr. P. Anbalagan, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount (Rs.)	Transaction /DR No.	Date	Bank
1	1136000	0195552	2017-02-18	Kotak Mahindra Bank Ltd.
2	100000	0190151	2016-10-10	Kotak Mahindra Bank Ltd.

The consent fees for 1st part & 2nd part C to O for period upto 31.1.2020 is Rs. 12,21,960/-, Hence balance fees of Rs. 14040/- is pending with the Board.

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune-I.-- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updation purposes.

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have installed the Air pollution control (APC) system and also erected following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S %	SO ₂
1	DG Set (160 KVA)	Acoustic enclosure	4*	Diesel/ HSD	94	Lit/Hr	-	-
2	DG Set (2x100 KVA)							
3	DG Set (3x320 KVA)							
4	DG Set (180 KVA)	Acoustic enclosure	3*		20	Lit/Hr		

* Above roof of the building in which it is installed.

2. The applicant should operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Particulate matter	Not to exceed	150 mg/Nm ³ .
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3. The Applicant should obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.

The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

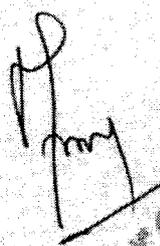
Maharashtra Pollution Control Board



Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	Rs. 10 lakh	15 Days	Towards O & M of pollution control system & compliance of EC and consent conditions	Continuous	31.5.2020

MAHARASHTRA POLLUTION CONTROL BOARD





Schedule-IVGeneral Conditions:

The following general conditions should apply as per the type of the industry.

- 1) The applicant should provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and should pay to the Board for the services rendered in this behalf.
- 2) The firm should strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016.
- 3) Drainage system should be provided for collection of sewage effluents. Terminal manholes should be provided at the end of the collection system with arrangement for measuring the flow. No sewage should be admitted in the pipes/sewers downstream of the terminal manholes. No sewage should find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) should also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) The industry should take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set should be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant should comply with the notification of M&EF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste - The applicant should provide on-site municipal solid waste processing system & should comply with Solid Waste Management Rules, 2016 & E-Waste (M) Rules, 2016.
- 7) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) The industry should submit official e-mail address and any change will be duly informed to the MPCB.
- 9) The firm should submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 10) The applicant shall make an application for renewal of the consent at least 60 days before the date of expiry of the consent.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781
/4037124/4035273
Fax : 24044532/4024068 /4023516
Email : rohq@mpcb.gov.in
Visit At : <http://mpcb.gov.in>

Kalpataru Point, 3rd & 4th floor, Sion- Matunga
Scheme Road No. 8, Opp. Cine Planet Cinema, Near
Sion Circle, Sion (E),
Mumbai - 400022

Infrastructure /LSI

Consent order No: Format1.0/BO/RO-HQ/CC-1808000595

Date-14/08/2018

To,
M/s. River Residency,
Gat No. 90 Village Chikhali,
Haveli, Pune.

Subject: Consent to Establish (revalidation of remaining part & expansion) for Residential project under Red Category.

Ref :

1. Earlier Consent to Establish granted vide letter no. MPCBHQ/ROHQ/Pune/CE/CC/570 dated 3.12.2011.
2. Earlier Environmental Clearance granted vide no. SEAC-2011/CR-620/TC-2 dated 07.10.2011.
3. Consent to operate granted vide no. Format1.0/BO/RO-HQ/CC-1808000103 dated 2.8.2018.
4. Minutes of Consent Committee meeting held on 26.6.2018.

Your application MPCB-CONSENT-0000035601 Dated: 01/11/2017

For: Consent to Establish (revalidation & expansion) for Residential project under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous and Other Wastes (M & TM) Rules, 2016 and Municipal Solid Waste (Management & Handling) Rule, 2000 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to establish (revalidation of remaining part & expansion) is granted for a period up to commissioning of the project or 2.12.2021 whichever is earlier.
2. The proposed capital investment of the project is Rs. 305.00 Crs. (As per CA Certificate submitted by project proponent)
3. The Consent to Establish (revalidation of remaining part & expansion) is valid for construction of Residential building Project by M/s. River Residency, Gat No. 90, Chikhali, Haveli, Dist-Pune on total plot area of 2,31,000 sq.m and remaining construction built up area 48680.41 sq. mtrs (243263.79 - 194583.38 (C to O)) including utilities and services as per commencement certificate issued by local body.
4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	549	As per Schedule -I	60% should be reused & recycled and remaining should be discharged in municipal sewer

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. No.	Description of stack/ source	Capacity	Number Of Stack	Standards to be achieved
1	DG Set 10 nos.	35, 75, 2x 100, 125, 160, 3 x 180, 320 KVA	10	As Per Schedule -II

6. Conditions under Solid Waste Management Rules, 2016:

Sr. no.	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Bio-degradable	1233.44 Kg/Day	OWC	Use as Manure
2	Non-biodegradable	1491 Kg/Day	PCMC	Hand over to PCMC
3	STP sludge	Kg/day		Use as manure

7. Conditions under Hazardous & Other Waste (M & TM) Rules, 2016 for treatment and disposal of hazardous waste: Nil
8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same should be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
11. Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of EC/CRZ clearance and C to E.
12. Project Component shall comply with the conditions stipulated in Environmental Clearance obtained vide no. SEAC/2011/CR.64/TC.2 dated 7.10.2011.
13. In case the project is not completed within validity period of EC, PP shall not carry out construction work without obtaining revalidated EC for remaining project.
14. The applicant should not take any effective steps for implementation of the project beyond 239049.02 sq.m. before obtaining revised Environmental Clearance as per EIA notification, 2006 and amendments thereto.

As per Para 2 of EIA notification dated 14/09/2006, the effective steps include starting of any construction work or preparation of land by the project management. However as clarified by the MoEF vide office memorandum no. J-1103/41/2006-IA.II (I) dated 19/8/2010, fencing of the site to protect it from getting encroached & construction of temporary shed(s) for the guard(s) & acquisition of land shall not be treated as an effective steps.

For and on behalf of the

Maharashtra Pollution Control Board

(Dr. P. Anbalagan, IAS)
Member Secretary

Received Consent fee of -

Amount(Rs.)	Transaction No.	Date
610000	7601667	2017-11-13

Copy to:

- Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, PimpriChinchwad -- They are directed to ensure the compliance of the consent conditions.
- Chief Accounts Officer, MPCB, Mumbai.
- CC/CAC desk for record & website updation purposes.

Schedule-I

Terms & conditions for compliance of Water Pollution Control:

1) A) As per your application, you have installed two Sewage Treatment Plants (STPs) with the design capacity of 750 CMD.

B) The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for PH
01	BOD (3 days 27oC)	10
02	Suspended Solids	50
03	COD	100

C) The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in to the municipal sewerage system.

D) Project proponent shall operate STP for five years from the date of obtaining occupation certificate.

The Board reserves its rights to review plans, Specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant should obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto

2) Project proponent shall install online monitoring system for monitoring of BOD, SS and flow parameters at the outlet of STP.

3) The industry should ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

4) The water consumption is as under:

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	1632 (entire project)



Schedule-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have installed the Air pollution control (APC) system and also erected following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S	SO ₂
1	DG Set (35 KVA)	Acoustic enclosure	2.0 *	Diesel	6.52	Lit/Hr	-	-
2	DG Set (75 KVA)	Acoustic enclosure	2.0 *	Diesel	4.6	Lit/Hr	-	-
3	DG Set (2 x 100 KVA)	Acoustic enclosure	2.0 * each	Diesel	23	Lit/Hr	-	-
4	DG Set (125 KVA)	Acoustic enclosure	2.2 *	Diesel	23	Lit/Hr	-	-
5	DG Set (160 KVA)	Acoustic enclosure	2.5 *	Diesel	27.7	Lit/Hr	-	-
6	DG Set (3 x 180 KVA)	Acoustic enclosure	2.6 * each	Diesel	33.76	Lit/Hr	-	-
7	DG Set (320 KVA)	Acoustic enclosure	3.6 *	Diesel	52.2	Lit/Hr	-	-

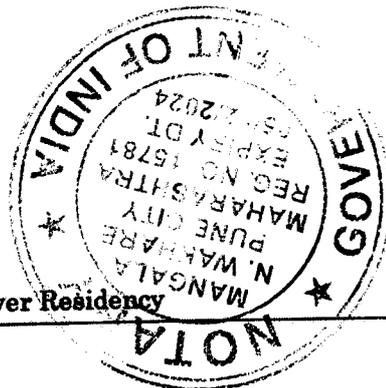
* Above roof of the building in which it is installed.

2. The applicant should operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Particulate matter	Not to exceed	150 mg/Nm ³ .
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3. The Applicant should obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement, alteration well before its life come to an end or erection of new pollution control equipment.

The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish (revalidation and expansion)	Rs. 20 lakh	15 Days	Towards compliance of EC and consent conditions	Upto Commissioning of the project	Five years

Maharashtra Pollution Control Board



Schedule-IVGeneral Conditions:

- 1) The applicant should provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and should pay to the Board for the services rendered in this behalf.
- 2) The firm should strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016.
- 3) Drainage system should be provided for collection of sewage effluents. Terminal manholes should be provided at the end of the collection system with arrangement for measuring the flow. No sewage should be admitted in the pipes/sewers downstream of the terminal manholes. No sewage should find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) should also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and their average.
 - c) The industry should take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set should be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant should comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste - The applicant should provide onsite municipal solid waste processing system & should comply with Solid Waste Management Rules, 2016 & E-Waste (M) Rules, 2016.
- 7) Affidavit/undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) The industry should submit official e-mail address and any change will be duly informed to the MPCB.
- 9) The firm should submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 10) The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your Service is our Duty"

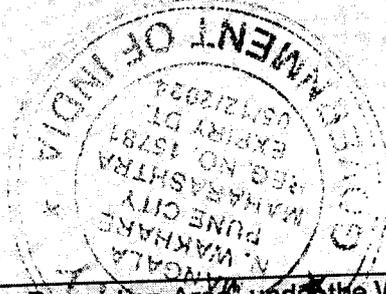
Jog Centre, 3rd Floor,
Wakdevadi,
Old-Pune Mumbai Road,
Pune- 411003

MPCB/ROP/08

Date: 12/07/2023

To,
M/s. River Residency
Gat No. 90, Near Mercedes Benz Factory,
Vill- Chikhali, Tal. Haveli, Dist. Pune

Sub: Show Cause Notice
Ref: Board's consent dated 02/8/2018.



WHEREAS, your project is located in the "Pollution Prevention Area" under the Water Act, 1974; under the Air Act, 1981 and Authorization under the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 followed by further amendments made therein from time to time.

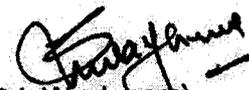
AND WHEREAS, it is mandatory to you, to obtain the Board's consent to Establish and consent to operate under Section 25 and 26 (Resp) of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016. AND WHEREAS, it is obligatory on your part to comply the same.

AND WHEREAS, Board has granted consent to operate vide No. Format 1.0/BO/RO-HQ/CC-1808000103 dated 2/8/2018 which was valid upto 31/1/2020.

AND WHEREAS, from the record of this office it is observed that, you have not applied for further renewal of consent from the Board and thereby violating the Environmental Laws.

NOW THEREFORE, you are hereby called upon to show cause as to why necessary legal action shall not be initiated against you under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

The reply shall reach this office within Seven Days after receipt of this notice, failure to this, it will be assumed that you have nothing to say and further stringent action will be initiated against you.


(S.L. Waghmare)
Regional Officer, Pune.

Copy Submitted for information to :-

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

Copy to- The Sub-Regional Officer, M.P.C. Board, Pimpri-Chinchwad:- For follow up action please.